

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Indian Stamp (Chhattisgarh Amendment) Act, 2013 27 of 2013

[07 August 2013]

CONTENTS

- 1. Short title and commencement
- 2. Amendment of Indian Stamp Act, 1899 (Central Act No. 2 of 1899), in its application to the State of Chhattisgarh
- 3. Amendment of Article 46 of Schedule 1-A

Indian Stamp (Chhattisgarh Amendment) Act, 2013

27 of 2013

[07 August 2013]

PREAMBLE

An Act further to amend the Indian Stamp Act, 1899, in its application to the State of Chhattisgarh.

Be it enacted by the Chhattisgarh Legislature in the Sixty-fourth Year of the Republic of India, as follows:--

* Published In The Chhattisgarh Rajpatra (Asadharan) Dated 7-8-2013 Pages 696(1-2)

1. Short title and commencement :-

- (1) This Act may be called the Indian Stamp Act, 1899 (Chhattisgarh Amendment) Act, 2013.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment of Indian Stamp Act, 1899 (Central Act No. 2 of 1899), in its application to the State of Chhattisgarh :-

The Indian Stamp Act, 1899 (No. 2 of 1899), (hereinafter referred to as the Principal Act) in its application to the State of Chhattisgarh, shall be amended in the manner hereinafter provided.

3. Amendment of Article 46 of Schedule 1-A:-

For Article 46 of Schedule 1-A of the Principal Act, the following shall be substituted, namely:--

"Partnership--

- (1) Instrument of partnership--
- (a) Where there is no share of contribution in partnership or where the share of contribution (brought in by way of cash) does not exceed rupees 50,000. One thousand rupees.
- (b) Where such share of contribution (brought in by way of cash) is in excess of rupees 50,000. Two percent of the shares contributed subject to a maximum of rupees five thousand.
- (c) Where such share contribution is brought in by way of property, (excluding cash).
- OR Where for the purpose of Colony Development, a partner contributes of the share of his immovable property in favour of the partnership firm. Two percent of market value of such property
- (2) Dissolution of partnership or recruitment of a partner--
- (a) Where on dissolution of partnership or on retirement of a partner, any immovable property is taken as his share by a partner other than a partner who brought in that property as his share of contribution in the partnership.
- (b) In any other case. The same duty as a conveyance (No. 23) on the market value of such property.

Five hundred fifty rupees.